NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Chennai, 7.7.2025
Page No. 6, Size:(23.18)cms X (21.09)cms.

State Govt Announces Master Health Check-Up For Construction Workers. It's A Start, Say Experts But More Needs To Be Done For Unorganised Workers Across Various Sectors

ON THE JOB, BUT OFF THE GRID OF HEALTHCARE

R Geetha & Priti Narayan

Pic: B A Raju

DANGERS ON SITE: Informal sector workers face issues at work that are not given adequate attention such as silicosis, an incurable disease caused by the inhalation of silica dust

At the recent presentation on the 2025-2026 budget, the Tamil Nadu govt announced that a master health check-up scheme will be launched for members of the Tamil Nadu Construction Workers Welfare Board. This is a welcome move by the state, but one that must be followed by a serious consideration of occupational health for unorganised workers across multiple sectors.

Informal sector workers face numerous health issues at work that are not given adequate attention, such as dermatitis, muscular and reproductive issues due to lifting heavy loads, and cancer due to exposure to pesticides and other chemicals across multiple sectors.

Silicosis, for example, an incurable disease caused by the inhalation of silica dust, is a serious concern, causing severe respiratory symptoms. "Individuals who have any sustained exposure to silica dust are likely to develop silicotic diseases," says Dr R Manivelan, state nodal officer for occupational health and safety at the Directorate of medical and rural health services. "This includes workers in construction and all allied sectors, including those involved in demolition and clearing of debris, and stone quarry workers." Estimates say 52 million people in India are employed in these jobs.

However, silicosis is severely underreported. It is a notifiable disease under the Factories Act, 1948, which mandates that workers are protected and that incidences of silicosis are reported to the chief inspector. But the Act does not cover informal workers who do not work in factories. Health officials are also reluctant to decisively diagnose silicosis, given the bureaucratic complications of notification, and the fact that the responsibility for the health of informal workers cannot be pinned on a single company or employer.

Following hundreds of deaths from the disease in Gujarat, the National Human Rights Commission succeeded in 2016 in demanding ₹3 lakh as compensation for families of workers who had succumbed to the disease. Given the large number of construction workers in TN, the govt must set up silicosis wings, or broader occupational health wings in every govt hospital. "Mobile medical units are fitted with pulmonary function testing capacities. They must be used proactively to test workers, and initiatives must be taken by doctors at hospitals and primary healthcare centres to proactively diagnose and report the disease," says Dr Manivelan.

All informal workers must receive a health card and be surveyed annually for occupational health concerns. The govt must develop and implement a holistic approach to occupational health, diseases and safety at the workplace. Accidents, fatal and nonfatal, loss of limbs and other debilitation also need to be attended to in terms of prevention, treatment, compensation and rehabilitation. The Employees' State Insurance (ESI) introduced by Dr Ambedkar through tripartite consultations is a globally acclaimed scheme, but is not available to informal workers. A parliamentary standing committee has recommended allocating 3% of the Union budget for social security for unorganised workers who contribute to 65% of the country's GDP, but this has not been implemented yet.

Medical surveillance is essential for all informal workers, including periodic tests for anticipated health issues in specific occupations, says Dr Manivelan. The state has the infrastructure to do this, it just needs the will, and closer coordination between the labour and health departments for diagnosis and notification, he adds.

To get a clear picture of occupational health risks and patterns, govt hospitals must also collect data on the occupation of patients when they report health concerns, says M Krishnamurthy (need his full name), president of the Tamil Nadu Manual Workers Union. Welfare boards must provide compensation for job loss and wage loss, not just for injuries at the workplace, because workers often struggle to find work again when they fall ill. "They are seen as vulnerable, not productive. That is not an acceptable view of workers struggling without security or benefits."

(R Geetha is advisor to the Unorganised Workers' Federation, and Priti Narayan is assistant professor in the Department of Geography at the University of British Columbia)

Email your feedback with name and address to southpole.toi@timesofindia.com

HINDU, Chennai, 7.7.2025
Page No. 18, Size:(9.04)cms X (17.16)cms.

Lawyers and experts flag failure to test Ajith Kumar's swab samples

They say analysing these samples is a necessary step in proving in court that the police personnel had used chilli powder and ganja on the victim

The Hindu Bureau
MADURAI

Forensic experts and advocates have raised concerns over the failure to send swab samples of B. Ajith Kumar, the victim in the Sivaganga custodial killing, to the Forensic Science Laboratory for studying the substances used by the police to inflict torture on him.

R.M. Arun Swaminathan, a counsel for one of the petitioners, said one of the major discrepancies was not collecting or sending the swab samples collected from the body parts to the laboratory. As witnesses have revealed that the police had used chilli powder and ganja on the victim, only when the swab tests are analysed could this be proven in court, he pointed out.

In the 'specimens collected and handed over' section of the post-mortem report, it only was mentioned that viscera was sent for chemical analysis, dissected organs for histopathological analysis, and blood for chemical analysis. It also said the x-ray reports were handed over to radiology department of the Government Rajaji Hospital in Madurai and the air-dried clothing and videography pen-drive were given to the Judicial Magistrate, Thirupuvanam. A State Forensic Officer, requesting anonymity, said this was a gross violation of the guidelines of the court and the National Human Rights Commission. As usage of chilli powder could be seen as a heinous offence and one of the torture techniques employed by the police personnel, it was essential to prove the intensity to which the victim was tortured, he said.

B. Ajith Kumar

Also, in the *Santhosh vs Madurai District Collector* judgment, the Madurai Bench of Madras High Court had ordered: "A copy of the autopsy report as well as the video should be simultaneously given to the legal heir or representatives of the family of the deceased. This alone will enable them to take recourse to legal remedies immediately. If after receipt of the autopsy report, the legal heir/representatives of the deceased family give in writing that they intend to move to the High Court, the body shall be preserved in the mortuary for at least 48 hours. If the body is disposed of either by cremation or otherwise in the meanwhile, the very purpose of holding a second post mortem will be rendered infructuous." The court also said the hasty cremation in the Hathras gang rape case led to controversy.

Mr. Swaminathan pointing to the judgment said the police took the body for cremation even before the autopsy report was given to the family. "Even if we want to redo the postmortem based on our queries, how will that be possible without the body?" he questioned. When the court goes through the video of the post-mortem and finds out about the swab samples, it should question the same, he added. "And if the samples have not been collected, that is again a violation," he added. Noting that the report stated that the heart was covered in a fatty layer, Mr. Swaminathan said: "As there is a chance that this could be claimed as a reason for the death, photographs of organs that should have been attached to the post-mortem report are also missing."

He added that the court should appoint a forensic expert to fill the gaps in the report.

NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Chennai, 7.7.2025
Page No. 5, Size:(8.78)cms X (21.01)cms.

Video of cops manhandling 2 men surfaces

SP Orders Probe Into Incident

Times News Network

Madurai: The Madurai district superintendent of police has ordered an enquiry after a video surfaced showing policemen manhandling two men at the Alanganallur police station in May. The directive, issued on Sunday, follows increasing reports of police high-handedness in Tamil Nadu, particularly in the wake of the recent custodial death case in Sivaganga.

The incident occurred on May 28, when brothers A Dharmaraj and A Yuvaraj from Alanganallur were allegedly assaulted by police in connection with a gold theft case involving their father, Andisamy. A viral video shows the brothers being dragged into the station after their father failed to appear for questioning.

Police sources said the case stemmed from a dispute over a three-sovereign gold chain owned by Vellaiammal, the brothers' grandmother. Andisamy reportedly tried to pledge the chain to cover wedding expenses for his sons. When Vellaiammal asked for the chain back, and Andisamy refused, she lodged a complaint with Alanganallur police. Although Andisamy had agreed in writing to return

SCREENGRAB

The video shows the brothers being dragged into the station

the chain within a deadline, he failed to do so and became unreachable. Police then summoned his sons, Yuvaraj and Dharmaraj, who allegedly faced assault when they told officers to speak directly to their father.

Following the video's circulation, SP B K Arvind ordered an enquiry against sub-inspector Utthara Raja and other involved personnel. The investigation will be led by the Samayanallur DSP.

Tamil Nadu BJP spokesperson ANS Prasad condemned the incident, calling it part of a broader pattern of police misconduct. He urged Tamil Nadu and National Human Rights Commissions to take suo motu action and ensure justice for victims.

NATIONAL HUMAN RIGHTS COMMISSION

RAJASTHAN PATRIKA, Jodhpur, 7.7.2025
Page No. 5, Size:(5.77)cms X (8.78)cms.

किशोर गृह व जेल पहुंचे आयोग के विशेष मॉनिटर

किशोर सम्प्रेक्षण गृह का निरीक्षण करते हुए।

जोधपुर @ पत्रिका. राष्ट्रीय मानवाधिकार आयोग नई दिल्ली के विशेष मॉनिटर बालकृष्ण गोयल ने जोधपुर प्रवास के दौरान रविवार को बाल अधिकारिता विभाग की ओर से संचालित राजकीय किशोर एवं सम्प्रेक्षण गृह का औचक निरीक्षण किया। गोयल ने किशोर न्याय (बालकों की देखरेख एवं संरक्षण) अधिनियम-2015 एवं केन्द्रीय विनियम 2016 के तहत गृह में रह रहे देखरेख एवं विशेष संरक्षण की आवश्यकता वाले तथा विधि के उल्लंघन में संलिप्त बच्चों को दी जा रही सुविधाओं की समीक्षा की। गोयल ने गृह की व्यवस्थाओं एवं जिला बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर नाराजगी जताई। सहायक निदेशक को सभी कमियों की रिपोर्ट आगामी सात दिवस में राष्ट्रीय मानवाधिकार आयोग को प्रेषित करने को कहा है। वहीं गोयल ने रविवार को जोधपुर सेन्ट्रल जेल का निरीक्षण कर सुधार के लिए आवश्यक निर्देश दिए। महिला जेल में महिला बंदियों व उनके बच्चों को पौष्टिक आहार मुहैया करवाने के खास निर्देश दिए गए।

DAINIK BHASKAR, Jodhpur, 7.7.2025

Page No. 9, Size:(38.50)cms X (9.29)cms.

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने सेंट्रल जेल और किशोर गृह का किया औचक निरीक्षण

जेल में महिला बंदियों के लिए साथ 5-5 बच्चे बंद, उनका आंगनवाड़ी में रजिस्ट्रेशन करवा मुख्य धारा से जोड़ें: गोयल

क्राइम रिपोर्टर | जोधपुर

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने अपने जोधपुर प्रवास के दौरान रविवार को सेंट्रल जेल और किशोर सम्प्रेषण गृह का औचक निरीक्षण किया। गोयल ने सबसे पहले अपने निरीक्षण की शुरुआत सेंट्रल जेल से की। जहां पर उन्होंने कई कमियों को सुधार करने के निर्देश दिए। राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर गोयल ने जेल अधीक्षक प्रदीप लखावत को बंदियों के स्किल डवलपमेंट में सुधार करने के निर्देश दिए।

गोयल ने बताया कि जेल परिसर में महिला बंदियों के लिए गायनी महिला डॉक्टर नहीं है। उनको पुरुष डॉक्टर देखते हैं। साथ ही अस्पताल में डॉक्टर और पैरामेडिकल स्टाफ भी नहीं है। इसके लिए जेल प्रशासन को एक सप्ताह का समय दिया है। जेल में पांच बच्चे महिला कैदियों के साथ हैं, जिनका आंगनवाड़ी में रजिस्ट्रेशन नहीं है। उनका रजिस्ट्रेशन करके उनको मुख्य धारा से जोड़ें। क्योंकि वह सरकार के डाटा बेस में कहीं पर भी नहीं है। मुलाकात कक्ष को लेकर शिकायतें मिली। शीशे साफ नहीं मिले, इंटरकॉम काम नहीं करते। खाने की गुणवत्ता ठीक थी। पीने के पानी की टेस्टिंग रिपोर्ट नहीं मिली। निरीक्षण में स्टाफ भी कमी मिली।

अधिकारी बोले झूठ- गोयल को बताया बच्चों को दलिया खिलाया, बच्चों ने किया मना

जेल निरीक्षण के बाद गोयल बाल सुधार गृह गए। जहां पर उन्होंने विशेष संरक्षण की आवश्यकता वाले तथा विधि के उल्लंघन में संलिप्त बच्चों को दी जा रही सुविधाओं की समीक्षा की। साथ ही अधिनियम के अनुरूप संधारित किए जाने वाले समस्त रिकॉर्ड का गहन अवलोकन भी किया। निरीक्षण के दौरान गोयल ने अधिकारियों से पूछा कि बच्चों को क्या खिलाया। इस पर मौजूद अधिकारियों ने कहा कि सुबह बच्चों को दलिया दिया। जब उसकी गुणवत्ता जांचने के लिए गोयल ने दलिया मंगवाया। तब स्टाफ बोला दलिया खत्म हो गया। जब उन्होंने बच्चों से पूछा तब उन्होंने दलिया खिलाने से इनकार कर दिया। इस पर गोयल ने कड़ी नाराजगी जताई।

गोयल ने सेंट्रल जेल में महिला बंदियों से मुलाकात की। इसके बाद बाल संप्रेषण गृह में बच्चों से भी व्यवस्थाओं पर बात की।

बिगड़ी व्यवस्थाओं व बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर जताई नाराजगी

साथ ही व्यवस्थाओं एवं जिला बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर नाराजगी व्यक्त करते हुए सहायक निदेशक को आवश्यक दिशा-निर्देश प्रदान कर सभी कमियों की रिपोर्ट 7 दिन में राष्ट्रीय मानवाधिकार आयोग को प्रेषित करने के निर्देश दिए। उन्होंने स्टाफ का पुलिस सत्यापन, गेट प्रवेश रजिस्टर, शिकायत पेटिका की स्थिति एवं अधिनियम के अनुसार निर्धारित खाद्य मेन्यू और अन्य मूलभूत सुविधाएं उपलब्ध करवाने के निर्देश भी दिए। इस दौरान विभाग के उपनिदेशक समुंद्र सिंह भाटी, सामाजिक न्याय एवं अधिकारिता विभाग के संयुक्त निदेशक अनिल व्यास, बाल अधिकारिता विभाग के सहायक निदेशक डॉ. बीएल सारस्वत व किशोर गृह की अधीक्षक मनमीत कौर सोलंकी मौजूद रहे।

NATIONAL HUMAN RIGHTS COMMISSION

PRABHAT KHABAR, Patna, 7.7.2025
Page No. 7, Size:(19.38)cms X (13.18)cms.

कस्टडी में कपिलमुनि की मौत मामले में परिजनों को मिलेगा पांच लाख का मुआवजा

संवाददाता, पटना

रोहतास के करगहर थाना क्षेत्र के दोड़ासन गांव के निवासी कपिलमुनि सिंह की मौत के मामले में बिहार सरकार ने मृतक के परिजन को पांच लाख की अनुग्रह राशि भुगतान की स्वीकृति दी है. गृह विभाग ने राष्ट्रीय मानवाधिकार आयोग के फैसले के आधार पर भुगतान देने के लिए पत्र जारी कर दिया है. कपिलमुनि सिंह को उत्पाद विभाग की टीम ने वर्ष 2022 की एक रात जांच के दौरान रामगढ़ के बड़हरा पुल के पास से हिरासत में लिया था. इनके पास से दो बोतल देशी शराब मिली थी. इसके बाद आरोपी को उत्पाद विभाग के लॉकअप में बंद कर दिया गया, पर लॉकअप में ही अचानक कपिल की तबीयत बिगड़ गयी. उसे भभुआ सदर अस्पताल में इलाज के लिए लाया गया था. सदर अस्पताल में इलाज के दौरान स्थिति खराब होने पर बनारस रेफर कर दिया गया, लेकिन बनारस में इलाज के दौरान कपिल मुनि सिंह की मौत हो गयी थी. इसी मामले में पीड़ित परिवार ने मानवाधिकार आयोग का दरवाजा खटखटाया था.

NDTV

Rights Body Flags `Lapses' In Bhopal College Rape, Blackmail Cases

According to the Commission, an in depth investigation between May 13 and 17 into the allegations revealed major institutional lapses in the case.

https://www.ndtv.com/india-news/national-human-rights-commission-flags-lapses-in-bhopal-college-rape-blackmail-cases-8828879

Written by: Anurag Dwary | India News | Jul 06, 2025 12:54 pm IST

Last Updated On Jul 06, 2025 12:54 pm IST

Bhopal:

Allegations of drugging, rape, blackmailing and forced religious conversions of students at a private engineering college in Bhopal have raised serious concerns, with the National Human Rights Commission (NHRC) recommending a larger investigation to ascertain whether the "systematic crime" extended beyond the Madhya Pradesh capital or state overall.

"We have taken the matter very seriously. All identified accused have been arrested, and action was taken under relevant sections of the new Bharatiya Nyaya Sanhita after verifying their identities and background. The state government has received the report, and we are awaiting instructions. We will strictly implement all directives issued in the report. As of now, there have been no fresh complaints, but if anyone comes forward, immediate and firm action will be taken," Bhopal Police Commissioner Harinarayan Chari Mishra told NDTV.

According to the Commission, an in depth investigation between May 13 and 17 into the allegations revealed major institutional lapses in the case. The report submitted to the state government and police departments named one Farhan Khan as the prime accused, who allegedly targeted female students by forging relationships with them, drugging them, and recording obscene videos only to blackmail them in the future, and pressuring some to convert and marry.

The report also named another accused, Shaariq Machli, who is believed to have links with influential political figures in the state, raising suspicion of wider protection and involvement.

The Commission described the case as more than an isolated criminal act. It said the pattern of deceitful romantic entrapment followed by sexual abuse and religious conversion constitutes a systematic crime.

The report stopped short of declaring it a pan-India network, but underlined that such possibilities cannot be ruled out. It has recommended a deeper and more rigorous investigation, led by an officer of at least Senior Superintendent of Police rank, to

ascertain whether this is part of a larger trafficking and religious conversion racket operating within and beyond Madhya Pradesh.

As part of its inquiry, an NHRC team visited the college, local police stations, and the premises of Club 90, which was allegedly used to commit the crime but later demolished without prior notice. The Commission questioned this demolition, calling it a potential destruction of crucial evidence and demanded a forensic probe into the matter. It also found glaring lapses in the functioning of the Anti-Ragging Cell of the college, despite such mechanisms being mandatory under University Grant Commission's regulations.

The Commission also exposed negligence by the police, especially in the case of a minor girl who called Dial 100 after allegedly being raped by one of the accused. Despite clearly stating the nature of the assault, she was allegedly dismissed by the attending officer and advised to visit the police station later. This response, the NHRC said, reflected gross insensitivity and a complete failure of duty. The Commission has recommended departmental action against the concerned officer.

The NHRC has also expressed concern for the mental and academic well-being of the survivors. Several of the girls had dropped out of college due to trauma and fear of social stigma. The Commission has directed the state government to ensure that all the survivors are readmitted into institutions of their choice, and that their education continues without interruption. It further directed the government to provide scholarships, especially to victims from SC/ST/OBC categories, and resume any financial support that had been discontinued.

In its financial relief recommendations, the NHRC has rejected the earlier proposed compensation of ₹50,000 per victim from the Chief Minister's Relief Fund, calling it inadequate. Instead, it has directed that each survivor be given ₹5 lakh, and ₹6 lakh to the minor who is the complainant in a POCSO case registered at PS Bagsevania.

The NHRC report also highlighted that several more victims might be involved but have not come forward. It urged the police to create a safe, confidential, and supportive environment to encourage victims to report. The Commission also called for the involvement of civil society organizations working in areas of human trafficking, rehabilitation, and legal support to assist the victims and raise awareness.

The NHRC has also demanded that a compliance report be submitted within two weeks, and a complete investigation report be filed by July 25. The Commission's sharp observations and detailed instructions underline not only the gravity of the current case but the larger systemic issues of gendered violence, trafficking, and institutional neglect that need urgent redressal.

Sudarshan News

मदरसे की तालीम से निकला दरिंदा फरहान, `क्लब-90' में रचता था शैतानी साजिशें; भोपाल लव जिहाद केस में NHRC की रिपोर्ट ने खोली खौफनाक सच्चाई

Bhopal Love Jihad: भोपाल में देह व्यापार, ब्लैकमेलिंग और मतांतरण की गहरी साज़िश; NHRC बोला- सरकार करे 'जिहादी गिरोह' क्लब-90 साजिश की जांच

https://www.sudarshannews.in/news-detail.aspx?id=129548

Jul 6 2025 7:50PM

मध्य प्रदेश की राजधानी भोपाल में सामने आए लव जिहाद के एक सनसनीखेज मामले ने देशभर में हलचल मचा दी है। इस कांड में कथित तौर पर हिंदू छात्राओं को प्रेमजाल में फंसाकर न सिर्फ शारीरिक शोषण किया गया, बल्कि उन्हें ब्लैकमेल कर धर्मांतरण का दबाव भी बनाया गया। अब इस मामले पर राष्ट्रीय मानव अधिकार आयोग (NHRC) ने राज्य सरकार को विस्तृत रिपोर्ट सौंप दी है, जिसमें गंभीर आरोप, पुलिस की लापरवाही और एक संगठित गिरोह की आशंका जताई गई है।

NHRC की रिपोर्ट में स्पष्ट रूप से कहा गया है कि यह मामला केवल लव जिहाद नहीं, बल्कि एक संगठित नेटवर्क द्वारा हिंदू युवतियों को देह व्यापार में धकेलने की साजिश का हिस्सा प्रतीत होता है। रिपोर्ट के मुताबिक, भोपाल के पिपलानी थाना क्षेत्र में स्थित एक प्रतिष्ठित कॉलेज की कई छात्राओं को प्रेमजाल में फंसा कर दुष्कर्म किया गया। इसके साथ ही उनके अश्लील वीडियो बनाकर इस्लाम कबूल कराने और मुस्लिम रीति-रिवाज मानने का दबाव भी बनाया गया। पुलिस ने छह आरोपियों को गिरफ्तार किया है, लेकिन आयोग को आशंका है कि ये सिर्फ छोटे मोहरे हैं, और पूरा नेटवर्क कहीं अधिक गहरा और खतरनाक हो सकता है।

NHRC ने सरकार को दी कड़ी सिफारिशें

रिपोर्ट में एनएचआरसी ने राज्य सरकार से मांग की है कि सभी पीड़ित छात्राओं की शिक्षा पूरी करवाई जाए, उन्हें छात्रवृत्ति दी जाए और समुचित सुरक्षा प्रदान की जाए। आयोग ने मुख्यमंत्री राहत कोष से प्रत्येक पीड़िता को ₹5 लाख और एक नाबालिग पीड़िता को ₹6 लाख की आर्थिक सहायता देने की सिफारिश की है।

साथ ही आयोग ने पुलिसकर्मियों की लापरवाही पर भी सवाल खड़े करते हुए उनके खिलाफ विभागीय कार्रवाई की बात कही है। NHRC ने इस पूरे मामले की चार सप्ताह में कार्रवाई रिपोर्ट और दो सप्ताह में अनुपालन रिपोर्ट मांगी है।

क्लब-90 और फरहान की साजिश

NHRC रिपोर्ट में 'क्लब-90' का भी ज़िक्र किया गया है, जो घटनास्थल के पास स्थित था और आरोपियों की साजिशों का अड्डा बना हुआ था। रिपोर्ट के अनुसार, इसी क्लब में आरोपी युवतियों से मिलते, दोस्ती करते और फिर उन्हें कैबिनों में ले जाकर शोषण करते थे। जब राष्ट्रीय महिला आयोग और मानव अधिकार आयोग ने जांच शुरू की, तो क्लब-90 को अचानक गिरा दिया गया। आयोग ने आरोप लगाया कि साक्ष्य मिटाने और अपराधियों को बचाने के लिए यह कदम उठाया गया।

मुख्य आरोपी फरहान की भूमिका सबसे खतरनाक बताई गई है। रिपोर्ट में कहा गया है कि फरहान पीड़िताओं के वीडियो इकट्ठा करता था और संभवतः उनका इस्तेमाल दूसरे अपराधियों या नेटवर्क से सौदेबाजी के लिए करता था। आयोग ने मांग की है कि फरहान और उसके संबंध अन्य राज्यों के आपराधिक तत्वों से भी जांचे जाएं।

कैसे खुला मामला?

यह मामला तब उजागर हुआ जब फरहान और उसके साथियों द्वारा ब्लैकमेल की गई दो बहनों ने बागसेवनिया थाने में शिकायत दर्ज कराई। एक पीड़िता नाबालिग थी, जिसे इंदौर तक जाकर प्रताड़ित किया गया। इसके बाद अन्य पीड़िताओं ने भी सामने आकर FIR दर्ज करवाई। कुल छह आरोपी जेल में हैं और एक आरोपी ने आत्महत्या कर ली है।

यह केस केवल लव जिहाद का नहीं, बल्कि सुनियोजित साजिश, दरिंदगी और धार्मिक उन्माद की गहरी कहानी कहता है। NHRC की रिपोर्ट इस दिशा में कई अहम संकेत दे रही है, जिन पर राज्य सरकार को त्वरित और कड़ी कार्रवाई करनी होगी।

The Federal

Govt, courts, civil society should act as one to prevent custodial deaths

Police encounters, custodial torture reflect brazen flouting of NHRC guidelines and constitutional procedures; it's high time enforcement personnel were reined in

https://thefederal.com/category/opinion/ajith-kumar-sivaganga-police-torture-justice-chandru-opinion-195588

7 mins read | Justice K Chandru | 7 July 2025 6:30 AM (Updated:7 July 2025 6:30 AM)

Openion

A complaint lodged by a woman devotee at a temple situated in a rural village in south Tamil Nadu, and the subsequent action taken by the police with lightning speed, resulted in the alleged torture and death of a security personnel named Ajith Kumar.

Ajith Kumar was suspected of stealing the devotee's jewellery at Tiruppuvanam, in Tamil Nadu's Sivaganga district. The alleged horrific torture and third-degree methods that ensued to extract a confession eventually led to the youth’s death, the postmortem report suggested.

The subsequent public interest litigation (PIL) before the Madurai bench of the Madras High Court, which directed the submission of all the papers including the postmortem report, revealed the youth had suffered more than 42 injuries all over his body.

Stalin outwits Opposition

By the time the Opposition parties could mobilise themselves to act, Tamil Nadu Chief Minister MK Stalin simply outwitted them. He got six constables arrested, suspended one deputy superintendent of police, and kept the superintendent of the Sivaganga district, where the death happened, under compulsory wait.

The NHRC clearly held that the police responsible for encounter killing cannot be allowed to go without due enquiry. Every encounter killing is also a murder and the justification or otherwise has to be decided on only in a proper trial before a judicial forum.

Even before any demand for compensation could crop up, he not only gave employment to Ajith Kumar’s brother but also gave three cents of land to the family to build a house. Contrary to normal practice, Stalin rang up the family of the dead and expressed his condolences and apologies over the phone.

Meanwhile, everyone began to blame the police for torturing the youth without formally registering an FIR against him or constituting a special team to unearth the stolen jewellery.

Since the local police may be suspected of bias while conducting an investigation against the errant policemen, who have been arrested and lodged in the Central Prison in

Madurai, the Chief Minister unilaterally announced handing over the criminal case to the CBI.

This took the wind out of the political campaign launched by the Opposition — the AIADMK and the BJP. It was surprising to note the BJP's statement taking exception to handing over the investigation to the CBI, especially with assembly elections set for 2026.

The disquieting factor

For many questions raised by the two judges of the Madurai bench hearing the case, the government counsel had no answers.

A disquieting trend is the steady rise in police station torture of accused persons, and their killing in fake encounters.

Shortly before the DMK government assumed office in 2021, a deeply disturbing incident occurred in Sathankulam, where a father and son — both local traders — were allegedly tortured while in police custody. The remand magistrate ordered their judicial custody without even seeing the injured duo.

It was only when the prison staff refused to admit the two in the prison since they were lifeless that the incident triggered outrage and all-round indignation.

The policemen in that case are now facing trial on murder charges on the basis of a CBI probe. The trial has come to an end and the verdict is expected anytime now, even though the terrible incident happened more than four years ago.

Rising custodial violence

Between the Sathankulam case in 2021 and Sivaganga in 2025, there have been as many as 24 incidents of custodial violence and encounter deaths in Tamil Nadu. This is one of the highest numbers nationally.

While people expect quick solutions to any crime and at times even welcome encounter killing by the cops, the cry for strict adherence to due procedure for deduction of crimes is least heard.

The National Human Rights Commission (NHRC), which once heard the complaints of encounter killings of Maoists in the undivided state of Andhra Pradesh, had given a set of guidelines on the issue.

The NHRC clearly held that the police responsible for encounter killing cannot be allowed to go without due enquiry. It ruled that every encounter killing is also a murder and the justification or otherwise has to be decided on only in a proper trial before a judicial forum.

At best, the police's claim of acting in self-defence is the only plausible explanation, which has to be evaluated and accepted by the court. Otherwise, the policemen involved must be held accountable and punished for their excesses.

No uniform procedure

This NHRC directive mostly remained on paper and only when the courts intervened, the guilty policemen were tried for the murder of innocents in the name of encounter by way of self-defence. There is no uniform procedure developed either by the Centre or by any state government, in the matter of encounter deaths.

After a Hyderabad incident involving the rape of a woman veterinarian, some youths were picked up and killed by the local police, in what was labelled as a defence encounter. The Supreme Court appointed a Commission-in-Inquiry led by Justice VS Sirpurkar (a retired judge of the Supreme Court).

The report exposed the shady role played by the police, and the cops involved are now being prosecuted.

Ad hoc solutions

One cannot always wait for ad hoc solutions and it’s time for the lawlessness among the policemen to be reined in by law.

Perhaps, the way to forward is like what happened in the Tiruppuvanam incident — after the youth Ajith Kumar’s death, the state not only voluntarily transferred the case to the CBI, but also undertook rehabilitation measures for the victim’s family, including the CM himself apologising for the unfortunate death.

More than anything else, an institutional framework has to be drawn up so that encounter killings will not be a solution for crime deduction and punishment of suspected criminals.

Bring in civil society

While police stations are fitted with CCTVs (many times they don’t work), the torture spots now are increasingly private buildings and gardens.

It is not enough to merely provide orientation to the policemen in their training academies and sensitise them, or ensure constitutional safeguards granted under Article 21 and 22 of the Constitution are maintained.

It is high time the uniformed law enforcing agencies are also brought under the control of civil society.

Just as there are jail ‘visitors’ from civil society to make frequent visits to the jails, there must also be committees of civil societies attached to each police station. A constant vigil must be maintained.

DK Basu guidelines ignored

The Supreme Court guidelines laid out in the DK Basu case (1996) regarding the rights of a pre-trial accused, and the nature of punishment for the violators, must be strictly implemented. However, the first person to examine such violations are the remand magistrates, who at times fail in their duties in preventing any transgression of law.

Even the high courts which are to punish them as per the DK Basu guidelines have hardly initiated any action against their own members of the extended judicial family for reasons best known to them.

If this is not done administratively by the high courts, then what will be the use in publicly censoring the errant governments in judicial hearings? This censure will remain merely as part of the records and the administration of the criminal justice system will continue to be suspect in the minds of the people.

(The Federal seeks to present views and opinions from all sides of the spectrum. The information, ideas or opinions in the articles are of the author and do not necessarily reflect the views of The Federal.)

Justice Chandru served in the Madras High Court from 2006 to 2013.

DOOR DRISHIT NEWS, Online, 7.7.2025
Page No. 0, Size:(0)cms X (0)cms.

Doordarshti News

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने किया किशोर गृह का औचक निरीक्षण

https://doordrishtinews.com/special-monitor-of-national-human-rights-commission-balkrishna-goyal-conducted-a-surprise-inspection-of-the-juvenile-home/rs-thapa/

By Editor in Chief- RS Thapa | Jul 7, 2025

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने किया किशोर गृह का औचक निरीक्षण

जिला बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर की नाराजगी व्यक्त

सभी कमियों की रिपोर्ट 7 दिन में राष्ट्रीय मानवाधिकार आयोग को प्रेषित करने के आदेश

जोधपुर(डीडीन्यूज),राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने किया किशोर गृह का औचक निरीक्षण।राष्ट्रीय मानवाधिकार आयोग,नई दिल्ली के विशेष मॉनिटर बालकृष्ण गोयल ने जोधपुर प्रवास के दौरान रविवार को बाल अधिकारिता विभाग के अन्तर्गत संचालित राजकीय किशोर एवं सम्प्रेक्षण गृह का औचक एवं गहन निरीक्षण किया।

निरीक्षण के दौरान गोयल ने किशोर न्याय (बालकों की देखरेख एवं संरक्षण) अधिनियम-2015 एवं केन्द्रीय विनियम 2016 के तहत गृह में रह रहे देखरेख एवं विशेष संरक्षण की आवश्यकता वाले तथा विधि के उल्लंघन में संलिप्त बच्चों को दी जा रही सुविधाओं की समीक्षा की। अधिनियम के अनुरूप संधारित किए जाने वाले समस्त रिकॉर्ड का गहन अवलोकन भी किया।

निरीक्षण के उपरांत गोयल ने गृह की व्यवस्थाओं एवं जिला बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर नाराजगी व्यक्त करते हुए सहायक निदेशक को दिशा-निर्देश दिए। उन्होंने स्पष्ट रूप से निर्देशित किया कि सभी कमियों की रिपोर्ट आगामी 7 दिवस में राष्ट्रीय मानवाधिकार आयोग को प्रेषित की जाए।

गोयल ने गृह में नियमित काउंसलिंग,चिकित्सकीय जांच, बाल समिति एवं प्रबंधन समिति की बैठकें नियमानुसार आयोजित करने एवं उनकी कार्यवाही विधिवत संधारित करने के निर्देश भी अधिकारियों को दिए। उन्होंने कहा कि प्रत्येक बालक को संविधान में प्रदत्त समस्त अधिकार सुनिश्चित रूप से प्राप्त हों,जिससे उनका सामाजिक एवं पारिवारिक पुनर्वास सुदृढ़ रूप से हो सके।

उन्होंने स्टाफ का पुलिस सत्यापन, गेट प्रवेश रजिस्टर,शिकायत पेटिका की स्थिति एवं अधिनियम के अनुसार निर्धारित खाद्य मेन्यू और अन्य मूलभूत सुविधाएं उपलब्ध करवाने के निर्देश भी दिए।निरीक्षण के दौरान गोयल ने गृह में निवासरत बच्चों से संवाद कर उन्हें अनुशासित एवं आत्मविश्वास से भरपूर जीवन जीने की प्रेरणा दी। इस अवसर पर महिला एवं बाल विकास विभाग के उपनिदेशक समुन्द्र सिंह भाटी, सामाजिक न्याय एवं अधिकारिता विभाग के संयुक्त निदेशक अनिल व्यास, बाल अधिकारिता विभाग के सहायक निदेशक डॉ.बीएल सारस्वत एवं राजकीय किशोर गृह की अधीक्षक मनमीत कौर सोलंकी भी उपस्थित थीं।

Dainik Bhaskar

जेल में महिला बंदियों के लिए साथ 5-5 बच्चे बंद, उनका आंगनवाड़ी में रजिस्ट्रेशन करवा मुख्य धारा से जोड़ें: गोयल

https://www.bhaskar.com/local/rajasthan/jodhpur/news/there-are-5-children-in-jail-with-women-prisoners-get-them-registered-in-anganwadi-and-connect-them-with-the-mainstream-goyal-135388763.html

जोधपुर5 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने सेंट्रल जेल और किशोर गृह का किया औचक निरीक्षण

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने अपने जोधपुर प्रवास के दौरान रविवार को सेंट्रल जेल और किशोर सम्प्रेषण गृह का औचक निरीक्षण किया। गोयल ने सबसे पहले अपने निरीक्षण की शुरुआत सेंट्रल जेल से की। जहां पर उन्होंने कई कमियों को सुधार करने के निर्देश दिए। राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर गोयल ने जेल अधीक्षक प्रदीप लखावत को बंदियों के स्किल डवलपमेंट में सुधार करने के निर्देश दिए।

गोयल ने बताया कि जेल परिसर में महिला बंदियों के लिए गायनी महिला डॉक्टर नहीं है। उनको पुरुष डॉक्टर देखते हैं। साथ ही अस्पताल में डॉक्टर और पैरामेडिकल स्टाफ भी नहीं है। इसके लिए जेल प्रशासन को एक सप्ताह का समय दिया है। जेल में पांच बच्चे महिला कैदियों के साथ हैं, जिनका आंगनवाड़ी में रजिस्ट्रेशन नहीं है। उनका रजिस्ट्रेशन करके उनको मुख्य धारा से जोड़ें। क्योंकि वह सरकार के डाटा बेस में कहीं पर भी नहीं है। मुलाकात कक्ष को लेकर शिकायतें मिली। शीशे साफ नहीं मिले, इंटरकॉम काम नहीं करते। खाने की गुणवत्ता ठीक थी। पीने के पानी की टेस्टिंग रिपोर्ट नहीं मिली। निरीक्षण में स्टाफ भी कमी मिली।

अधिकारी बोले झूठ- गोयल को बताया बच्चों को दलिया खिलाया, बच्चों ने किया मना

जेल निरीक्षण के बाद गोयल बाल सुधार गृह गए। जहां पर उन्होंने विशेष संरक्षण की आवश्यकता वाले तथा विधि के उल्लंघन में संलिप्त बच्चों को दी जा रही सुविधाओं की समीक्षा की। साथ ही अधिनियम के अनुरूप संधारित किए जाने वाले समस्त रिकॉर्ड का गहन अवलोकन भी किया। निरीक्षण के दौरान गोयल ने अधिकारियों से पूछा कि बच्चों को क्या खिलाया। इस पर मौजूद अधिकारियों ने कहा कि सुबह बच्चों को दलिया दिया। जब उसकी गुणवत्ता जांचने के लिए गोयल ने दलिया मंगवाया। तब स्टाफ बोला दलिया खत्म हो गया। जब उन्होंने बच्चों से पूछा तब उन्होंने दलिया खिलाने से इनकार कर दिया। इस पर गोयल ने कड़ी नाराजगी जताई।

बिगड़ी व्यवस्थाओं व बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर जताई नाराजगी

गोयल ने सेंट्रल जेल में महिला बंदियों से मुलाकात की। इसके बाद बाल संप्रेषण गृह में बच्चों से भी व्यवस्थाओं पर बात की।

साथ ही व्यवस्थाओं एवं जिला बाल संरक्षण इकाई द्वारा किए जा रहे कार्यों पर नाराजगी व्यक्त करते हुए सहायक निदेशक को आवश्यक दिशा-निर्देश प्रदान कर सभी कमियों की रिपोर्ट 7 दिन में राष्ट्रीय मानवाधिकार आयोग को प्रेषित करने के निर्देश दिए। उन्होंने स्टाफ का पुलिस सत्यापन, गेट प्रवेश रजिस्टर, शिकायत पेटिका की स्थिति एवं अधिनियम के अनुसार निर्धारित खाद्य मेन्यू और अन्य मूलभूत सुविधाएं उपलब्ध करवाने के निर्देश भी दिए। इस दौरान विभाग के उपनिदेशक समुंद्र सिंह भाटी, सामाजिक न्याय एवं अधिकारिता विभाग के संयुक्त निदेशक अनिल व्यास, बाल अधिकारिता विभाग के सहायक निदेशक डॉ. बीएल सारस्वत व किशोर गृह की अधीक्षक मनमीत कौर सोलंकी मौजूद रहे।

Jagran

'जबरन इस्तीफा और बदनाम करने की कोशिश', PGI में भ्रष्टाचार उजागर करना डॉक्टरों को पड़ा भारी; झूठे मामलों में फंसाया

चंडीगढ़ पीजीआई में 2.5 करोड़ रुपये के घोटाले का खुलासा करने वाले रेजिडेंट डॉक्टर्स एसोसिएशन के अध्यक्ष डॉ. हरिहरन ए ने आरोप लगाया है कि उन्हें झूठे मामलों में फंसाकर प्रताड़ित किया जा रहा है। उन्होंने वित्तीय अनियमितताओं की जांच शुरू करने के बाद एससी-एसटी मानसिक उत्पीड़न और रैगिंग जैसे आरोपों में फंसाए जाने का दावा किया है।

https://www.jagran.com/punjab/chandigarh-forced-resignation-attempt-defame-exposing-corruption-pgi-proved-costly-doctors-implicated-false-cases-23977238.html

By Jagran News Edited By: Sushil Kumar Updated: Sun, 06 Jul 2025 09:40 PM (IST)

जागरण संवाददाता, चंडीगढ़। पीजीआई जो देश का अग्रणी चिकित्सा संस्थान माना जाता है, खुद गंभीर सवालों के घेरे में है। संस्थान में कार्यरत रेजिडेंट डॉक्टर्स एसोसिएशन (एआडी) के 2024 अध्यक्ष और वरिष्ठ रेजिडेंट डॉक्टर डॉ. हरिहरन ए ने आरोप लगाया है कि उन्होंने संस्थान में हुए 2.5 करोड़ रुपये के घोटाले का खुलासा किया, जिसके बदले उन्हें झूठे मामलों में फंसाकर प्रताड़ित किया गया।

डॉ. हरिहरन ने कहा कि जैसे ही उन्होंने मार्च 2024 में एआरडी अध्यक्ष पद की जिम्मेदारी संभाली और वित्तीय अनियमितताओं की जांच शुरू की, उन्हें साजिशन झूठे एससी-एसटी, मानसिक उत्पीड़न और रैगिंग जैसे आरोपों में घसीटा गया। आंतरिक जांच में यह स्पष्ट हो गया कि सभी आरोप बेबुनियाद और पूर्वनियोजित थे, लेकिन संस्थान के शीर्ष अधिकारी पीछे नहीं हटे।

डॉ. हरिहरन के मुताबिक 15 अक्टूबर 2024 की रात 1 बजे उन्होंने मानसिक तनाव में आकर डीएम इंटेंसिव केयर कोर्स से इस्तीफा दिया, लेकिन सुबह 11 बजे इस्तीफा वापस ले लिया। बावजूद इसके, संस्थान ने उनके इस्तीफे को पहले ही मंजूर कर लिया, जो कानून और नैतिकता दोनों के खिलाफ है।

डॉ. हरिहरन का कहना है कि उन्होंने ऑडियो और डॉक्यूमेंटरी साक्ष्यों के साथ बार-बार शिकायतें दर्ज कराईं, लेकिन संस्थान ने कोई कार्रवाई नहीं की। अब उन्होंने मामले को राष्ट्रीय मानवाधिकार आयोग, राष्ट्रीय ओबीसी आयोग, राष्ट्रीय चिकित्सा आयोग और यूजीसी एंटी-रैगिंग सेल तक पहुंचाया है।